

आयकर अपीलिय अधिकरण, 'ए' न्यायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'A' BENCH, CHENNAI
श्री एस.एस. विश्वनेत्र रवि, न्यायिक सदस्य एवं श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष ।
Before Shri S.S. Viswanethra Ravi, Judicial Member &
Shri Manoj Kumar Aggarwal, Accountant Member

I.T.A. No.2101/Chny/2024
निर्धारण वर्ष/Assessment Year: 2019-20

M/s. Ambadi Investments Pvt. Ltd.,
No. 43, Parry Building, 43 Moore
Street, Chennai 600 001.
[PAN: AAACN1078J]

Vs. The Deputy Commissioner of
Income Tax,
Corporate Circle 1(1),
Chennai.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by

: Shri Sudarmani Advocate for
Shri R. Vijayaraghavan, Advocate

प्रत्यर्थी की ओर से/Respondent by

: Shri R. Raghupathy, Addl.CIT

सुनवाई की तारीख/ Date of hearing

: 24.02.2025

घोषणा की तारीख /Date of Pronouncement

: 26.02.2025

आदेश /O R D E R

PER S.S. VISWANETHRA RAVI, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order dated 26.06.2024 passed by the Addl./JCIT(A)-5, Mumbai for the assessment year 2019-20.

2. When the appeal was taken up for hearing, by filing an application along with Form No. 2 under DTVSV 2024 which was issued by the Designated Authority, the Id. AR Shri Sudarmani, Advocate submits that the assessee has opted to avail the Vivad-se-Vishwas Scheme 2024 for the above assessment year under consideration. He has further

submitted that the appeal filed by the assessee may be treated as withdrawn.

3. The Id. DR Shri R. Raghupathy, Addl. CIT did not oppose to the submissions of the Id. AR.

4. Having heard both the parties, we note that the assessee opted for the Vivad-se-Vishwas Scheme 2024 and the Designated Authority issued Form No.2 vide Acknowledgement No. 827468511160125 dated 16.01.2025 for AY 2019-20 towards settlement of pending tax dispute. In view of the above facts and circumstances, the appeal filed by the assessee is liable to be dismissed as withdrawn as prayed by the Id. AR. However, it is open to the assessee to approach the Tribunal by filing an appropriate application in the event of any prejudice caused in respect of the settlement of tax dispute under the Vivad-se-Vishwas Scheme 2024.

5. In the result, all the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 26th February, 2025 at Chennai.

Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER
Chennai, Dated, 26` .02.2025

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant,
2. प्रत्यर्थी/ Respondent,
3. आयकर आयुक्त/CIT, Chennai/Madurai/Coimbatore/Salem
4. विभागीय प्रतिनिधि/DR &
5. गार्ड फाईल/GF.